

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.3/1019
in
OA No.2891/2016**

This the 23rd day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Ashes Kiran Prasad ... Applicant

Versus

Union of India & others ... Respondent

O R D E R (By Circulation)

Justice L. Narasimha Reddy, Chairman :

This application is filed with a prayer to review the order dated 15.10.2018 in OA No.2891/2016. The OA was allowed, and two orders dated 10.06.2016 and 05.08.2016, which were challenged in the OA, were set aside. It is just un-understandable as to what more relief can be granted. The review petition is full of irrelevant facts and propositions. If the applicant is not satisfied with the relief granted to him, he has to pursue further remedies.

2. The review petition is accordingly rejected, in circulation.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/as/